

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. No. 1413 of 1998

(9)

New Delhi, this 9th day of April, 1999.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

Ranbir Singh
S/o Late Constable Bachan Singh No. 401/T,
VPO, Chorkhinda Tala,
Dist. Pauri Garhwal
U.P. Applicant

By Advocate: Shri N. Safaya

versus

1. The Commissioner of Police, Delhi
Police Headquarters,
I.P. Estate,
New Delhi.
2. The Deputy Commissioner
of Police, /HQ(I), Delhi.
Police Headquarters,
I.P. Estate,
New Delhi.

By Advocate: Shri Amresh Mathur

O R D E R (ORAL)

HON'BLE SHRI K. MUTHUKUMAR, M(A)

Heard the learned counsel for the parties.

2. This is a simple case of compassionate appointment in Group 'D' post. The applicant's father who was a Constable in Delhi Police died in the year 1985 leaving behind family consisting of wife and three children, the eldest being the son (applicant) who was nine years of age at that time. On attaining majority, the applicant applied for compassionate appointment which has been rejected by the respondents by the impugned order. In the reply, the respondents have simply stated that the request of the applicant

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for compassionate appointment was considered but he was not found fit for appointment in Delhi Police as Constable/Class-IV employee. The learned counsel for the respondents submits that the main reason for non appointment was that the applicant's family possess a house and some land in his village in Pauri Garhwal.

3. It is seen from the record that the widow of the deceased employee has to look after the family consisting of three children and the applicant being the eldest son has certain responsibilities to discharge. It is stated by the learned counsel for the applicant that the widow is also a Tuberculosis patient and is unable to sustain the family burden.

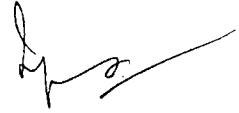
4. Although compassionate appointment is not a matter of right, it is necessary to consider the financial and other circumstances of the applicant to see whether some relief can be provided. It is to be noted that the family consists of two minor girls also.

5. In the facts and circumstances of the case, this application is disposed of with a direction to the respondents to re-consider the case of the applicant for appointment on compassionate ground at least in Group 'D' post as it is stated that the applicant has studied upto Tenth standard. This may be done within a three months from the date of receipt of a copy of this order and detailed speaking order may be passed thereon.

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7. The application is disposed of accordingly.

No order as to costs.



(K. Muthukumar)
Member (A)